REPORTABLE

IN THE SUPREME COURT OF INDIA INHERENT JURISDICTION

MISCELLANEOUS APPLICATION NO. 486 OF 2022

IN

SUO MOTU CONTEMPT PETITION (CRL.) NO. 2 OF 2019

RE : VIJAY KURLE & ORS.

...ALLEGED CONTEMNOR(S)

<u>O R D E R</u>

In terms of the office report, the suggested corrigendum, as stated *infra*, be carried out in the judgment delivered on 27-04-2020:-

•	Para No.	Line No.	For	May be read as
8	Para 7 cont.	5 th line from bottom of the page	92) of Article 142	(2) of Article 142.

M.A. No. 486 of 2022 stands allowed.

(DINESH MAHESHWARI)

(ANIRUDDHA BOSE)

New Delhi; March 21, 2022. ITEM NO.24 Court 14 (Video Conferencing)

SECTION XVII

SUPREME COURTOF INDIA RECORD OF PROCEEDINGS

Miscellaneous Application No. 486/2022 in SMC(Crl) No. 2/2019

(Arising out of impugned final judgment and order dated 04-05-2020 in SMC(Crl) No. No. 2/2019 passed by the Supreme Court Of India)

IN RE : VIJAY KURLE & ORS.

Petitioner(s)

VERSUS

Respondent(s)

(OFFICE REPORT IN DISPOSED OF MATTER.SIDDHARTH LUTHRA, SR. ADV. (A.C)-9810010966, VIJAY KURLE-9370612311, RASHID KHAN PATHAN-9881982231, NILESH C. 0JHA-9892915093)

Date : 21-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI HON'BLE MR. JUSTICE ANIRUDDHA BOSE

- For Petitioner(s) Mr. Sidharth Luthra, Sr. Adv. (A.C.) Mr. Nitin Saluja, AOR
- For Respondent(s) Mr. Nilesh C. Ojha, Adv. Mr. Prem Sunder Jha, AOR Mr. Ishwarlal S. Agarwal, Adv. Ms. Dipali N. Ojha, Adv. Mr. Pratik Jain Saklecha, Adv. Mr. Abhishek Mishra, Adv. Ms. Siddhi A. Dhamnaskar, Adv. Ms. Snehal S. Surve, Adv. Ms. Poonam P. Rajbhar, Adv. Ms. Deepika G. Jaiswal, Adv. Mr. Mangesh B. Dongre, Adv. Mr. Sohan R. Agate, Adv. Mr. Pritam Bishwas, Adv. Mr. Anant Misra, Adv.

UPON hearing the counsel the Court made the following O R D E R

M.A. No. 486 of 2022 stands allowed in terms of signed reportable order.

(NEETA SAPRA) COURT MASTER (SH) (Signed reportable order is placed on the file) (NANJANA SHAILEY) COURT MASTER (NSH)